

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 26TH JULY, 1977.

NOTIFICATION
INCOME TAX

NO.1900 (F.NO.404/167/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following further amendment in the notification of the Government of India in the Department of Revenue and Banking No.652 (F.NO.404/110/74-ITCC) dated 21st June, 1974, namely:-

In the said notification, for the letters and words "S/Shri D.D. Chatruvedi, S.S.Sharma and S.P.Singh, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers" the word and letters "Shri S.S.Sharma, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officers" shall be substituted.

(E. Venkataraman)
Deputy Secretary to the Government of India

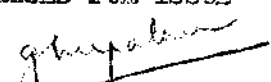
The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Agre.
2. All the Directors of Inspection including DI(O&S), New Delhi.
3. The Director, IRS(DT) Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi.
5. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
6. The Accountant General, Uttar Pradesh, Lucknow.
7. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
8. Bulletin Section
9. Guard file.

Sd/-
Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(MISS GEETA KRIPALANI)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION(BS&P).

NO.CC/ITCC/1834/444/RSP/77.

* SHARMA *

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 22ND JULY, 1977.

NOTIFICATION
INCOME TAX

NO.1900 (F.NO.404/167/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following further amendment in the notification of the Government of India in the Department of Revenue and Banking No.652 (F.NO.404/110/74-ITCC) dated 21st June, 1974, namely:-

In the said notification, for the letters and words "S/Shri B.D. Chatruvedi, S.S.Sharma and S.P.Singh, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers" the word and letters "Shri S.S.Sharma, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officers" shall be substituted.

(E. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
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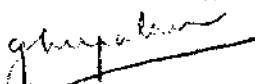
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5. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
6. The Accountant General, Uttar Pradesh, Lucknow.
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Sd/-

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE


(MISS GENTA KRIPALANI)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P).

NO.CC/ITC/1834/444/RSP/77.

* SHARMA *